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**Central Administrative Tribunal
Principal Bench, New Delhi**

R.A.No.81/2005 in O.A.No.1213/2004

Friday, this the 12th day of August 2005

**Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)**

G.D. Bhat ..Applicant
(By Advocate: Shri L.R. Luthra for Shri Rajinder Nischal)

Versus

Union of India & another ..Respondents
(By Advocate: Shri R.N. Singh)

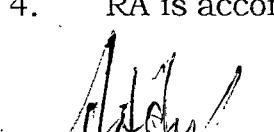
O R D E R (ORAL)

Justice V.S. Aggarwal:

The only prayer made by the petitioner to amend the paragraph 12, which reads as under:

“Resultantly, we dispose of the present petition directing that the applicant in OA No.1211/2004 (N. Rajagopalan) is entitled to the consolidated salary of Rs.7,700/- per month and the applicant in O.A.No.1213/2004 (G.D. Bhatt) is entitled to the consolidated salary of Rs.8,990/- per month. The reduction made is not justified. The applicants should be paid the arrears for a period of three years before filing of the present application, till they demitted the office.”

2. The corrections claimed are basically the typographical mistakes. On instructions of his clients, learned counsel for respondents in this regard has stated that the respondents have no objection if these typographical mistakes are allowed.
3. Resultantly, the original paragraph 12 should be replaced by the above-stated paragraph, which we have quoted above.
4. RA is accordingly disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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